

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

14. IA 4972/2023 In C.P. (IB)/1562(MB)2017

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 11.07.2024**

NAME OF THE PARTIES: - IA 4972/2023 Clipper Bulk A/S

V/s

Dadi Impex Pvt Ltd

IN THE MATTER OF

Percular Shipping & Trading Inc

V/s

Dadi Impex Pvt. Ltd.

Section: 60(5), U/s 9 of Insolvency and Bankruptcy Code, 2016

ORDER

IA.No.4972/2023: -

Presence: -

Adv. Saurabh Patil a/w Adv. Abhijeet Desai

i/b Adv. Harsh G Pratap

.... Applicant.

Adv. Ankit Lohia

.... Respondent No-1.

Adv. Ajinkya Kurdukar

.... Respondent No-2 (through VC).

Adv. Rahul Sarada

...Respondent No-4.

Adv. Aniruth Purusothaman

...RP- Dhiren Shah.

Counsel for the erstwhile RP seeks time on the ground that he is in the process of seeking clarification from the Hon'ble NCLAT in respect of the judgement rendered on 20.02.2020 with regard to the quantum of CIRP costs.

List this matter on **27.08.2024**.

Sd/-

ANIL RAJ CHELLAN
Member (Technical)

JAGDISH

Sd/-

KULDIP KUMAR KAREER
Member (Judicial)